

PUBLICATION NOTICE

IN THE HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH

J-8

(Appellate Civil Jurisdiction)

ARB No. 767 of 2025 (O&M)

RUBAL BANSAL

....Petitioner(s)

V/s

HATICA LABS PRIVATE LIMITED

....Respondent(s)

Notice to:

**Respondent:- HATICA LABS PRIVATE LIMITED, HATIA LABS,
WEWORK FORUM, DLF CYBERCITY, PHASE-III,
GURGAON, PIN CODE 122002 (HARYANA) THROUGH
ITS REPRESENTATIVE.**

Whereas it is proved to the satisfaction of this Court that the above named respondent cannot be served in the ordinary manner, notice is hereby issued Under Orders 5 Rule 20 of CPC against him to appear in this Hon'ble Court on **27.08.2026 (Actual)** personally or through someone authorized by Law to Act for them/him or an Advocate of this Court to defend the above noted case, failing which it will be heard and decided ex-parte.

Given under my hand and the seal of this Court on 15th JULY 2026.

Superintendent (Civil Revision Branch)

Scanning Clerk